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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 9798/2021, CM APPL. 30234/2021 & CM APPL. 30233/2021

KANWAR DEEP SINGH

..... Petitioner

Through Mr.Vikram Chaudhri, Sr. Adv. with Mr.Harshit Sethi, Adv.

versus

UNION OF INDIA & ORS. Through

..... Respondents Mr.Amit Mahajan, CGSC.

CORAM: HON'BLE MS. JUSTICE REKHA PALLI <u>O R D E R</u> 07.09.2021

1. Vide the present petition, the petitioner seeks quashing of the Provisional Attachment Order (PAO) issued under Section 5(1) of the Prevention of Money Laundering Act, 2002 (PMLA) on 24.03.2021, as also the consequential Show Cause Notice (SCN) dated 25.05.2021 issued by respondent no.3 under Section 8(1) of the PMLA Act.

2. Learned senior counsel for the petitioner seeks to place reliance on a decision of the Punjab and Haryana High Court in *Seema Garg v*. *Deputy Director, Directorate of Enforcement,* (2020) SCC Online P&H 738 and submits that the said decision has attained finality as the respondent's challenge to the same before the Supreme Court was unsuccessful. He, therefore, prays that the proceedings before the Adjudicating Authority, initiated pursuant to the impugned Show

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Cause Notice, be stayed.

- 3. On the other hand, Mr.Amit Mahajan, CGSC appearing on behalf of the respondent, places reliance on the decision of a Coordinate Bench of this Court in *Deputy Director, Directorate of Enforcement, Delhi vs. Axis Bank And Ors. (2019) SCC OnLine Del 7854.* He further submits that, in any event, once the petitioner has already appeared before the Adjudicating Authority, the present writ petition would not be maintainable and the petitioner ought to raise all issues before the said Authority.
- 4. In response, learned senior counsel for the petitioner while drawing my attention to the orders passed by this Court in W.P.(C) 5516/2019, W.P.(C) 5906/2019, W.P.(C) 6480/2019 and W.P.(C) 7026/2019 submits that once various petitions raising similar issues are already pending adjudication before this Court, the petitioner is also entitled to the same relief.
- 5. Learned counsel for the respondent prays for time to obtain instructions in this regard.
- 6. At request, list on 13.09.2021.

REKHA PALLI, J

SEPTEMBER 7, 2021 kk

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